

FIR No.412 /2021
u/s 25 Arms Act
PS Punjabi Bagh

S/v Karan @ Bablu s/o Madan Lal

26.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused / applicant Karan @ Bablu.

An application for grant of bail is moved on behalf of accused Karan @ Bablu.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 12.05.2021. It is stated that alleged recovery has already been effected, investigation is complete and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

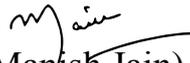
Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected, accused / applicant Karan @ Bablu is no more required for any custodial interrogation. Hence, accused Karan @ Bablu is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.

Copy of order be given dasti.


(Manish Jain)

MM-01(West)/THC:Delhi:26.06.2021

FIR No.570 /2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Karan s/o Ramesh

26.06.2021

Matter taken up through VC.

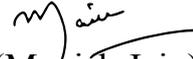
Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused /
applicant Karan

An application for releasing the accused / applicant Karan on
personal bond has been moved.

Heard. Perused.

Let financial status and address verification report of accused be
called through IO for 28.06.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

26.06.2021

FIR No.30889/2020
u/s 379 IPC
PS Punjabi Bagh
S/v Sajjan @ Ramjani

26.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused / applicant Sajjan @ Ramjani.

An application for grant of bail is moved on behalf of accused Sajjan @ Ramjani.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 06.04.2021. It is stated that alleged recovery has already been effected, charge sheet has been filed and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

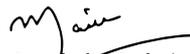
Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that charge sheet has already been filed and investigation is complete, accused / applicant Sajjan @ Ramjani is no more required for any custodial interrogation. Hence, accused Sajjan @ Ramjani is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.

Copy of order be given dasti.


(Manish Jain)

MM-01(West)/THC:Delhi:26.06.2021